

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 04. 02.2022

Notification

Sub: COVID-19 – Hearing of the cases in the High Court – Further instructions – Issued.

Ref: High Court's Notification in ROC. No. 394/SO/2020, dated 17.01.2022.

Considering the fact of spike in the COVID-19 cases and other variants in the State of Telangana, and also looking into the health and safety issues of the Stake Holders, the High Court has decided to extend the present mode of functioning till 13.02.2022 as per the instructions issued in the reference cited.

It is further decided that the Courts shall commence physical hearing from 14.02.2022 onwards.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Registrars, High Court for the State of Telangana (for information & necessary action).
- 4) The Secretary, Bar Council of Telangana (for information).
- 5) The President, Telangana High Court Advocates Association, Hyderabad (for information).
- 6) All the Unit Heads in the State (for information).
- 7) All the Service Associations, High Court for the State of Telangana at Hyderabad (with instructions to intimate all the Staff members)
- 8) All the Officers of the High Court for the State of Telangana at Hyderabad.
- 9) All the Section Officers/Section Heads, High Court for the State of Telangana at Hyderabad (for circulating among the staff members working under their control)
- 10) The Overseer, High Court for the State of Telangana at Hyderabad (for circulating among the staff members working under his control)